

## CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH, KOLKATA (CIRCUIT BENCH AT PORT BLAIR)

## ORDER SHEET

ČPC. No. 351/38/2017 (O.A.351/137/AN/2014

Applicant(S) Shyni Josh

Respondent(S) Rajesh Malik
Director Gen. of Police
A&N Police Headquarters,
Port Blair

Advocate for the Applicant(s)

Advocate for the Respondent(s)

Mr. G.B. Kumar

Mr. S.K. Mandal Mr. S.C. Misra

Notes of the Registry	Orders of the Tribunal
	21.12.2018 (Circuit at Port Blair)(DB):
	Ld. Counsel were heard and materials on record were perused.
	2. Both the counsel agree that the proceedings can be dropped with a direction upon the respondent authorities to consider the representation of the applicant at page 50 of the CPC in terms of the order passed in the O.A.
	3. Let appropriate orders be passed accordingly within a period of 3 months from the date of receipt of this order. Contempt proceeding is dropped. Notice, if any, issued, stands discharged. It goes without saying that the applicant shall be at liberty to revive the contempt proceeding, in case the respondents fail to act on the representation.
	(Dr. Nandita Chatterjee) (Bidisha Banerjee) Member(A) Member(J)
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